

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.184/2019

In the matter of:

M. Appayya & Ors

Appellant

Vs

M. Chandra Sekhar Rao & Ors

Respondent

Mr Anshuman Sharma, Mr. Vishesh Dhundia, Advocates for Appellant.

Mr. S. Chidambaram and Mr P. Nagesh, Advocates for R1.

Mr. S.Chidambaram, PCS for R2a,b,c, 3 and 4.

ORDER

23.01.2020-Learned counsel for LR M. Ramakrishnan submits that he file Vakalatnama during the course of the day.

2. Heard learned counsel on IA No.3626/2019. Having heard on this application, application is allowed. Appellant is directed to implead the legal representatives of deceased Respondent No.2 as Respondent and correct the memo of appeal. Learned counsel for the appellant seeks time to file reply to IA No.303/2020 filed on behalf of Respondent No.2. Prayer allowed. Let the matter be fixed for order on IA No.303/2020 on 7.2.2020.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam